

DER); (a) and (b). The New Delhi Bar Association submitted a petition dated 27-4-1977 to the Minister of Works and Housing stating, *inter-alia*, that facilities for lawyers and the people at Parliament Street were most inadequate and requested that the Courts be shifted to Patiala House.

(c) It has been decided to place Patiala House (excluding the main building) at the disposal of the Delhi Administration for allotment to the New Delhi Courts after screening their requirements. This allotment will be temporary, pending construction of courts buildings on a plot of land being allotted for the purpose. As regards the Delhi High Court it has already been shifted to its newly constructed building in the last week of September, 1976.

Enquiry into train accident at Sevar

227. SHRI BHAGAT RAM: Will the Minister of RAILWAYS be pleased to state the findings of the enquiry into the accident that took place at Sevar near Katpadi (Southern Railway) on the 30th March, 1977?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDEVATE): The Additional Commissioner of Railway Safety, Bangalore, has held a statutory inquiry into this accident. According to his preliminary report, he has not come to any conclusion so far. Certain technical aspects are still under his examination.

Kerala Government request for electrification of Railway lines in Kerala

228. SHRI K. A. RAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether a request from the Kerala Government for the electrification of Railway line in the State is lying before the Government for a long time;

(b) whether the State Government has offered electricity at concessional rates; and

(c) if so, what is the reason for delaying Government's decision thereon?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDEVATE):

(a) Yes.

(b) Yes.

(c) A cost-cum-feasibility survey for electrification of Olavakkot-Tiruvandrum Central Section was ordered in April, 1976 and the same has been completed. Report is under compilation by Southern Railway. Final decision in regard to electrification will be taken on receipt of the project report and will depend upon availability of financial resources and *inter-se* priorities of all electrification projects.

Reward to loyal workers and officers of C.L.W.

229. SHRI KRISHNA CHANDRA HALDER: Will the Minister of RAILWAYS be pleased to state:

(a) the number of rewards other than employment of their sons and daughters given to the loyal workers at Chittaranjan Locomotive Works;

(b) the number of dependents of loyal workers recruited at Chittaranjan Locomotive Works after strike in May, 1974; and

(c) whether the officers have also been rewarded in this regard and if so, what is their number?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDEVATE):

(a) The details of benefits given are as under:—

No. of those who were granted the benefits.

(i) Cash awards	98
(ii) Advance increment	524
(iii) Extension of service	7